

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3203
ANSWERED ON 3RD AUGUST, 2017

COLLECTION OF TOLL TAX

3203. SADHVI SAVITRI BAI PHULE:
SHRI VIKRAM USENDI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the criteria and guidelines to regulate the collection of toll tax on the national highways by the developers;
- (b) whether the cases have been brought to the notice of Government regarding violation of the terms and conditions of tenders by the private highway developers for collecting toll tax in excess of the prescribed rates;
- (c) if so, the details thereof; and
- (d) the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) The user fee rates for fee plazas of Built, Operate and Transfer [BOT (Toll)] and Operation, Maintenance and Transfer (OMT) projects are as per applicable NH Fee Rules (1997/2008) and provisions of respective Concession Agreements. However, user fee rates of Public Funded fee plazas are as per National Highways Fee (Determination of Rates and Collection) Rules, 2008, as amended from time to time.
- (b) to (d) Any case of irregularity/overcharging is dealt with on case to case basis as per the provisions of respective Contract/Concession Agreement.
